

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP(IB) No. 15/Chd/J&K/2022

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner

Vs.

Ghulam Mohi-Ud-Din-Mir & Ors.

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 02.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Chatanya Sharma, Advocate proxy counsel for
Mayank Mathur, Advocate

For RP : Mr. Vishal Hirawat, Advocate.

ORDER

As per the order dated 25.01.2024, Affidavit of Service has been filed vide Diary No.01366/12 dated 04.06.2024. The same is taken on record. Despite service there is no representation on behalf of the personal guarantor. Last opportunity is granted to him for filing objections, if any, to the report. Let the same be filed within next two weeks with a copy an advance to the counsel opposite failing which ex-parte proceedings will be taken on the next date of hearing. Let the matter be listed on 21.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja